

No. 22/2/2019-SBM-II  
Ministry of Housing & Urban Affairs  
Swachh Bharat Mission  
(SBM-II Section)

Nirman Bhawan, New Delhi  
Dated 24 July 2019

To

**Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi**

**Subject:-** Action Taken Report (ATR) on order dated 09.01.2019 of NGT, Principal Bench, New Delhi, in O.A. No.175/2013 in the matter of Namita Manikatala Vs. Govt. of Himachal Pradesh and others, regarding.

-X-X-X-

Sir,

In continuation of this Ministry's letter of even No. dated 22<sup>nd</sup> April, 2019 it is informed that the matter was taken up with the Govt. of Himachal Pradesh for submission of an Action plan for funding to be provided by Swachh Bharat Mission -Urban (SBM-U) as per the direction of Hon'ble Court. In this connection the various developments between this Ministry and the Govt. of Himachal Pradesh were continuously reported to the Hon'ble Court vide this Ministry's letters of even number dated 15.03.19, 09.04.19 and 22.04.19.

2. Now, the Directorate of Urban Development of Govt. of Himachal Pradesh, have vide their letter No.UD-H(F)(10)-1/12-II dated 11.07.19 (copy enclosed), informed that no funds are required by the Municipal Corporation of Mandi at present and sufficient funds are available under the Swachh Bharat Mission funds and the funds provided by Himachal Pradesh State Pollution Control Board (HPSPCB), for carrying out the following activities:-

- (i) Construction of aerobic microbial composting pits for processing of bio-degradable waste
- (ii) Construction of material recovery facility (MRF) for sorting of non-bio-degradable waste and further recycling as authorized by HPSPCB
- (iii) Installation of waste incinerators for processing of sanitary waste and domestic hazardous waste.

3. State Govt. of Himachal Pradesh has stated that the funds from SBM-U and from HPSPCB are available with them and do not require any more funds at present.

4. In view of the above, the Hon'ble NGT is requested to kindly note that this Ministry has no pending request from Govt. of Himachal Pradesh for funding of any project. The State Govt. has stated that sufficient funds are available with them. Accordingly, this Ministry may be removed as respondent in the present case.

**Enclosure:** As above.

NATIONAL GREEN TRIBUNAL	
Principal Bench, New Delhi	
Receipt & Issue Branch	
Received	
24 JUL 2019	
Dairy No.	6764
Signature	<i>[Signature]</i>

*[Signature]*  
(R.S. Jayal)

Deputy Secretary to Government of India  
Ph- 011-23061187 (Off.)  
Mail- rajjhuni@gmail.com

No. UD-H(F)(10)-1/12-II-

Directorate of Urban Development  
Himachal Pradesh.

Dated Shimla-171002,

12<sup>th</sup> July, 2019.

From:

The Director,  
Urban Development,  
Himachal Pradesh.

To

Deputy Secretary to the,  
Government of India,  
Ministry of Housing & Urban Affairs,  
Swachh Bharat Mission,  
SBM-II Section.

Subject:-

Minutes of the meeting taken by Shri V. K. Jindal , Jt Secretary (SBM) with officers of Govt. Of Himachal Pradesh on order dated 09.01.2019 of NGT, Pr. Bench, New Delhi, in O.A. No.175/2013 in the matter of Namita Manikatala Vs. Govt. Of HP & others.

Sir,

Please refer to your letter No. 22/2/2019-SBM-II dated 24-05-2019 on the subject cited above.

In this context, it is informed that in order to assist ULBs, for management of Solid Waste in scientific manner, following strategy has been developed to be adopted for all ULBs in HP:-

**Bio-degradable waste:**

Aerobic Microbial Composting Pits are being constructed in Urban Local Bodies.

**Non-Biodegradable waste:**

To manage the non biodegradable waste, MRF is to be developed in all ULBs and to sort/ segregated dry/non-biodegradable waste further into recyclable and non-recyclable and shall sell/hand over the same to recyclers duly authorized by H.P. State Pollution Control Board or sell the same to the scrap dealers registered with the ULB.

**Separate collection & treatment of sanitary waste:** For managing sanitary waste, ULBs may install waste incinerators at the Waste Processing / Material Recovery Facilities (MRF) sites., till then all the ULBs may store the sanitary waste separately in suitable containers.

**Domestic hazardous waste:** To manage domestic hazardous waste, hazardous waste deposition centers/kiosk shall be developed in all ULBs, where waste generators can deposit their domestic hazardous waste.

In this context, it is submitted that MC Mandi is also working on the above model and composting pits are being constructed. The legacy waste is being managed

through private party and some machinery have been provided through Corporate Social Responsibility for disposal of waste. For purchase of bailing machines and incinerator for sanitary work, tenders have been floated by Urban Development department. The expenditure for these activities will be met out of the funds already available under SBM and funds provided by Himachal Pradesh State Pollution Control Board for the purpose. In view of the above, no funds are required for Municipal Council Mandi at present.

Yours faithfully,



(Ram Kumar Gautam)

Director,

Urban Development,

Himachal Pradesh.

Dated:- 11-07-2019

Endst. No.

Copy to :-

1. Principal Secretary (UD) to the Government of Himachal Pradesh Shimla-2.
2. Member Secretary, Himachal Pradesh State Pollution Control Board Shimla-9.
3. Deputy Commissioner, Mandi.
4. Executive Officer, Municipal Council, Mandi



Director,

Urban Development,

Himachal Pradesh.

NOTE